

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6500/2022

(Arising out of impugned final judgment and order dated 21-01-2022 in CRLRP No. 18/2021 passed by the High Court Of Manipur At Imphal)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

KONJENBAM IBOTHEM SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.96666/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 26-08-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. Vikramjit Banerjee, ASG
Mr. Nachiketa Joshi, Adv.
Mr. Aaditya Vikram, Adv.
Ms. Ritu Apurva, Adv.
Mr. T. S. Sabarish, Adv.
Mr. Gibran Naushad, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Shivam Singhania, Adv.
Ms. Janhvi Prakash, Adv.
Mr. Kartik Dey, Adv.
Mr. Siddharth Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner contends that in terms of Section 22 of the Prevention of Corruption Act, 1988, the provisions of the Code of Criminal Procedure, 1973 are applicable in the proceedings under the said Act. Section 18A of the Act will not override the provisions of Section 22 of the Cr.P.C.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

(JAYANT KUMAR ARORA)
ASST-REGISTRAR-cum-PS(RENU BALA GAMBHIR)
COURT MASTER